
(2021) 12 SEBI CK 0096

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1329 Of 2021, Appeal No. 754 Of 2021

Shefali Chauhan

APPELLANT

Vs

National Stock Exchange Of India Limited

RESPONDENT

Date of Decision : 24-12-2021

Acts Referred:

Citation : (2021) 12 SEBI CK 0096

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Amit Gupta, Kapila Mahendroo, Venkatesh Dhond, Rashid Boatwalla, Aditya Vyas

Final Decision : Dismissed/Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. The present appeal has been filed against the order dated October 7, 2021 whereby review application was rejected. We find that the claim of the appellant against the defaulter was rejected by the Defaulters' Committee Section of National Stock Exchange of India Limited ('NSE' for short) by an order of August 13, 2020. This order has not been challenged by the appellant. Consequently, no relief can be given. The appeal fails and is dismissed with no order as to costs. The miscellaneous application is also disposed of.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.